

**FORM NO. 65**  
**Form for opting for taxation of income by way of royalty in respect of patent**

<b>Part A: Particulars of the assessee</b>		
1.	Name of the assessee	<i>(refer Note 1)</i>
2.	Address	<i>(refer Note 2)</i>
3.	Permanent Account Number	
4.	Residential Status	<i>(refer Note 3)</i>
5.	Email id	
6.	Contact number	Country Code      Number
7.	Tax year	<i>(refer Note 4)</i>
8.	Nature of business or activities of the assessee	

<b>Part B: Particulars of tax year</b>		
1.	(a) Whether the option for offering the income by way of royalty in respect of a patent as per section 194(1) [Table: Sl. No. 2] is to be exercised for the tax year?	<i>(Yes/No)</i>
	(b) Whether the return of income for the tax year has been filed?	<i>(Yes/No)</i>
	(c) If answer to (b) above is "Yes", please furnish date of filing of return of income (if filed already)	<i>(dd/mm/yyyy)</i>
2.	(a) Whether income by way of royalty in respect of a patent as per section 194(1) [Table: Sl. No. 2] is not offered for taxation as per the said section for any of the five tax years succeeding the tax year in which the option for taxation of such income is first validly exercised.	<i>(Yes/No)</i>
	(b) If answer to (a) above is Yes, provide the following details:	
	Tax year in which the option for taxation of income by way of royalty under section 194(1) [Table: Sl. No. 2] is first validly exercised	Date of furnishing of return of income for the tax year mentioned in column (A)  <i>(dd/mm/yyyy)</i>
	(A)	(B)
		(C)

<b>PART C: Particulars of Eligible Patent (refer Note 5)</b>		
1.	<b>Patent Details</b>	
	(a) Patent Number granted under the Patents Act, 1970	
	(b) Date of grant of patent under the Patents Act, 1970	<i>(dd/mm/yyyy)</i>
	(c) Description of the patent developed and registered in India containing the invention, patent article and patent process as detailed out in section 2 of the Patents Act	<i>(refer Note 6)</i>
	(d) Whether the patent is granted to single person	<i>Yes/No</i>
	(e) If answer to (d) above is Yes, please furnish details	Name

	of patentee being the true and first inventor as entered in patent register.	Permanent Account Number			
		Address			
2.	<p>(f) If answer to (d) above is No, please furnish details of the patentees of the patent (patentee being the true and first inventor as entered in patent register)</p> <p><b>Details of Royalty Income from eligible patent</b></p> <p>(a) Amount of royalty income from eligible patent for the tax year</p> <p>(b) Nature of royalty income derived from the eligible patent for the tax year as referred to in section 194(2)(l)</p> <p><i>(select anyone)</i></p>	Sl. No.	Name	Permanent Account Number	Address
3.	<b>Details of Expenditure incurred on eligible patent</b>				
	(a) Please furnish details in respect of expenditure incurred by the assessee on the patent for any invention in respect of which patent is granted under the Patents Act, 1970				
	(i) Total expenditure incurred				
	(ii) Expenditure incurred in India				
	(iii) Expenditure incurred outside India				
	(b) Whether the expenditure incurred in a(ii) above is seventy five percent or more than the expenditure incurred under (a)(i) above?	Yes/No			

### DECLARATION

I ..... (name of the authorized signatory) having Permanent Account Number ..... in my capacity as ..... (designation) of ..... (name of the assessee), do hereby declare that what is stated above is true to the best of my knowledge and belief.

Place: .....

Signature of the Authorised Signatory

Date: .....

Name:

Designation:

#### Notes:

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, name shall be provided in full.
2. The address shall contain i. Country/Region, ii. Flat/Door/Building, iii. Road/Street/Block/Sector, iv. Pin/ZIP Code, vi. Area/locality, vii. District, viii. State.

3. Fill 'residential status' as (i) Resident (ii) Non-resident or (iii) Resident but not ordinarily resident
4. Please mention the tax year for which income by way of royalty in respect of patent is opted to be offered under section 194 (1) [Table: Sl. No. 2 column E (b)].
5. Particulars of each eligible patent should be reported separately along with royalty income and expenditure incurred details.
6. Please furnish a detailed note on patent developed and registered in India containing the invention, patent article and patent process as detailed out in section 2 of the Patents Act.
7. The form should be furnished and verified by the person authorized to sign the return of income under section 265.
8. Some of the information in the Form would be pre-filled to the extent possible.
9. Amounts to be filled in ₹ unless otherwise provided.